

**Particulars to be furnished under Section 28 of the A.P. Buildings
(Lease, Rent & Eviction)**

Control Act, or any Person Authorised by him in that behalf shall be as follows:

1. Door No. of the Building and name if any	
2. Street and Municipal Ward or Division in which the Building is situated.	
3. Name and Address of the Landlord if any the particulars are furnished by the Tenant and the Name of Tenant if the Particulars are furnished by the Landlord	
4. Whether the Building is residential or non-Residential.	
5. Whether any furniture is Supplied by the Landlord for the Tenant in the Building.	
6. Details of accommodation available together with particulars as regard the ground garden and out houses if any appellant to the building.	
7. If the Building is not occupied by the Landlord whether it is more than one Tenant.	
8. Amenities available in regard to the lighting etc.	
9. Monthly rent paid by the Tenant.	
10. Rental value as entered in the Property Tax assessment book of the M.C.H. Zilla Parshad or Corporation of _____ in the M.C.H. Building was constructed be for 5 th	

April, 1944. The Rental Value as aforesaid relation to 12 Months immediately proceeding 5 th April, 1944.	
11. Whether Fair Rent has been fixed in the Act and to the Amount of such fair rent and date for which it took effect.	
12. In the case of residential Building the number of persons occupying the same and in the case of non-residential building the purpose for which the building is used and number of employees if any working therein.	
13. The amount of Advance paid by the Tenant to the Landlord.	
14. The copy of the Agreement of the Tenancy executed between the Landlord and Tenant.	

Place:

Date:

Counsel for Petitioner